

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. SM/001/2014**

**Coram:**

**Shri Gireesh B.Pradhan, Chairperson**

**Shri V.S.Verma, Member**

**Shri M. Deena Dayalan, Member**

**Shri A.K.Singhal, Member**

**Date of Order: 29.01.2014**

**In the matter of**

Non-compliance of the Central Electricity Regulatory Commission  
(Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010.

**And**

**In the matter of**

1. Uttar Pradesh Power Corporation Ltd,  
Shakti Bhawan, 14, Ashok Marg,  
Lucknow-226 007
2. Himachal Pradesh State Electricity Board  
Vidyut Bhawan,  
Kumar House Complex Building II,  
Shimla
3. Punjab State Power Corporation Ltd.,  
Shed No.- T-1 A, Thermal Design,  
Near 22 No. Phatak, Patiala
4. Power Development Dept.,  
Govt. of Jammu & Kashmir,  
SLDC Building, 1st Floor,  
Gladani Power House, Narwal, Jammu
5. Uttarakhand Power Corporation Ltd,  
Urja Bhawan, Kanwali Road,  
Near Balli Wala Chowk, Dehradun
6. West Bengal State Electricity Board,  
Bidyut Bhawan, Bidhan Hagar,  
Block DJ, Sector-II, Salt Lake City,  
Kolkata-700 091
7. Bihar State Electricity Board  
Vidyut Bhawan, Bailey Road,



Patna-800 021

8. Jharkhand State Electricity Board,  
Engineering Bldg, HEC, Dhurwa,  
Ranchi-834 004
9. Power Department,  
Govt. of Sikkim,  
Kazi Road, Gangtok- 737 101
10. Government of Arunachal Pradesh,  
Vidyut Bhawan,  
Itanagar,  
Arunachal Pradesh- 793 001
11. Department of Power,  
Govt. of Nagaland,  
Kohima, Nagaland
12. Power & Electricity Dept.,  
Govt. of Mizoram,  
Mizoram, Aizwal
13. Electricity Department,  
Govt. of Manipur,  
Keishampat,  
Imphal
14. Gujarat Urja Vikas Nigam Ltd,  
Vidyut Bhawan,  
Race Course Baroda - 390 007
15. Grid Corporation of Odisha Ltd,  
Shahid Nagar,  
Bhubanewshwar-751 007

**Respondents**

**Order**

Regulation 5 (2) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 (hereinafter referred to as 'Sharing Regulations') provides for mechanism to share ISTS transmission charges as under:



"5 (2). The sharing of ISTS transmission charges shall be based on the technical and commercial information provided by various Designated ISTS Customers, ISTS Transmission Licensees, and any other relevant entity, including NLDC, RLDCs and SLDCs to the Implementing Agency:

Provided that in the event of such information not being available within the stipulated timeframe or to the level of details required, the Commission may authorize the Implementing Agency to obtain such information from alternative sources as per the procedure as may be approved by the Commission in this behalf."

2. As per 'Procedure for obtaining data by Implementing Agency for Determination of PoC Transmission Charges and Losses' (Procedure) framed under Sharing Regulations, all DICs, ISTS licensees, Deemed ISTS Licensees, owners of RPC certified non-ISTS line are required to submit the data to the Implementing Agency in the prescribed formats enclosed with the Procedure.

3. Power System Operation Corporation Limited (POSOCO) vide its letter dated 20.1.2014 has reported that the respondents have not submitted required data to National Load Despatch Centre for the computation of Point of Connection charges and losses and they are habitual defaulters.

4. From the above facts, it emerges that the respondents have not complied with the provisions of Sharing Regulations and Procedure made thereunder.

5. In view of the above, the respondents are directed to explain, latest by 14.2.2014 regarding the reasons for non-submission of required data to the Implementing Agency in the prescribed format for computation of PoC charges and losses .

6. The petition shall be listed for hearing on 27.2.2014. The representative of NLDC is directed to be present during the hearing to assist the Commission.

Sd/-	sd/-	sd/-	sd/-
<b>(A.K.Singhal)</b> <b>Member</b>	<b>(M. Deena Dayalan)</b> <b>Member</b>	<b>(V.S.Verma)</b> <b>Member</b>	<b>(Gireesh B.Pradhan)</b> <b>Chairperson</b>